

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. No. 27/14/NCLT/AHM/2018

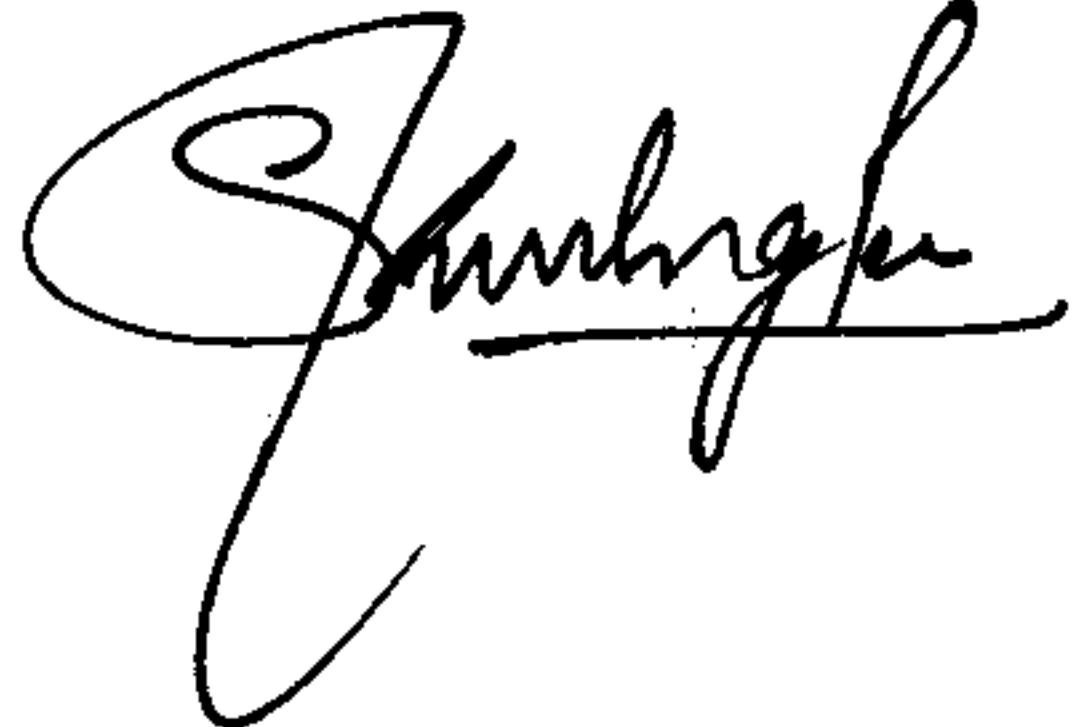
Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.03.2018**

Name of the Company: Dharam Mercantile Ltd.

Section of the Companies Act: Section 14 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	CS SANAM UMBARGIKAR	PCS	AVI PETITIONER	
2.				

**ORDER**

Learned PCS Mr. Sanam Umbargikar present for Petitioner. Heard Learned PCS for Petitioner.

Petition is admitted.


Date of hearing is 16.04.2018.

(a) The company is directed to comply with Rule 68(5) (a), (b), (c) of NCLT Rules, 2016 by advertising the petition according to Rule 35, serving individual notices by Registered post with acknowledgement due in form NCLT 3(B) on each creditor of the Company

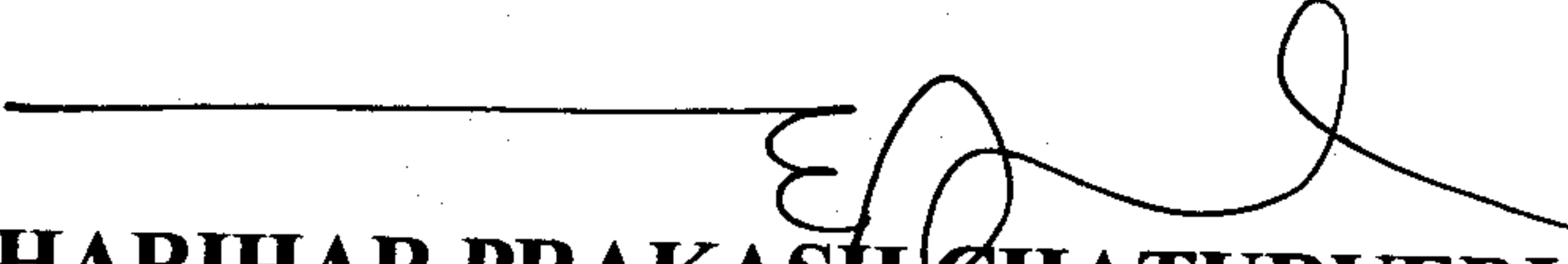
(b) Serve notice together with the copy of the petition to Central government through Regional Director, Registrar of Companies by Registered post acknowledgement due along with a copy of petition and file proof of service.

The company is directed to keep a duly authenticated copy of list of creditors at the Registered office of the company and allow inspection to any person and allow any person to take the extract of the list on payment as per sub rule 4 of Rule 68 of NCLT Rules, 2016.

List the matter on 16.04.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 13th day of March, 2018.

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**